



The Trivandrum Municipal Corporation (Dissolution) Amendment Act, 1978

Act 10 of 1978

Keyword(s):

Trivandrum, Municipal, Dissolution

Amendments appended: 25 of 1978, 8 of 1979

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THE TRIVANDRUM MUNICIPAL CORPORATION (DISSOLUTION)
AMENDMENT ACT, 1978 [\[1\]](#)

(ACT 10 OF 1978)

An Act further to amend the Trivandrum Municipal Corporation (Dissolution) Act, 1976.

Preamble.-WHEREAS it is expedient further to amend the Trivandrum Municipal Corporation (Dissolution) Act, 1976, for the purposes hereinafter appearing;

BE it enacted in the Twenty-ninth Year of the Republic of India as follows;-

1.*Short title and commencement.*—(1) This Act may be called the Trivandrum Municipal Corporation (Dissolution) Amendment Act, 1978.

(2)It shall be deemed to have come into force on the 31st day of January, 1978.

2.*Amendment of section 6.*-In section 6 of the Trivandrum Municipal Corporation (Dissolution) Act, 1976 (8 of 1976) (hereinafter referred to as the principal Act),-

(a).in subsection (1), for the figures, letters and words “1st day of February, 1978”, the figures, letters and words “1st day of June, 1978” shall be substituted;

(b).in subsection (2), for the figures, letters and words “1st day of February, 1983”, the figures, letters and words “1st day of June, 1983” shall be substituted.

3.*Repeal and saving.*-(1) The Trivandrum Municipal Corporation (Dissolution) Amendment Ordinance, 1978 (6 of 1978), is hereby repealed.

(2)Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act..

THE TRIVANDRUM MUNICIPAL CORPORATION (DISSOLUTION)
SECOND AMENDMENT ACT, 1978 [\[1\]](#)

(ACT 25 OF 1978)

An Act further to amend the Trivandrum Municipal Corporation (Dissolution) Act, 1976

Preamble.-WHEREAS it is expedient further to amend the Trivandrum Municipal Corporation (Dissolution) Act, 1976, for the purposes hereinafter appearing;

BE it enacted in the Twenty-ninth Year of the Republic of India as follows:-

1. *Short title and commencement.*—(1) This Act may be called the Trivandrum Municipal Corporation (Dissolution) Second Amendment Act, 1978.

(2) It shall be deemed to have come into force on the 31st day of May, 1978.

2. *Amendment of section 6.*—In section 6 of the Trivandrum Municipal Corporation (Dissolution) Act, 1976 (8 of 1976) (hereinafter referred to as the principal Act),-

(a). in subsection (1), for the figures, letters and words “1st day of June 1978” the figures, letters and words “1st day of November, 1978” shall be substituted;

(b). in sub section (2), for the figures, letters and words “1st day of June, 1983”, the figures, letters and words “1st day of November, 1983” shall be substituted;

3. *Repeal and saving.*-(1) The Trivandrum Municipal Corporation (Dissolution) Second Amendment Ordinance, 1978 (17 of 1978), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

THE TRIVANDRUM MUNICIPAL CORPORATION (DISSOLUTION)
AMENDMENT ACT, 1979 [1]

(ACT 8 OF 1979)

An Act further to amend the Trivandrum Municipal Corporation (Dissolution) Act, 1976

Preamble.-WHEREAS it is expedient further to amend the Trivandrum Municipal Corporation (Dissolution) Act, 1976, for the purposes hereinafter appearing;

BE it enacted in the Thirtieth Year of the Republic of India as follows:-

1. *Short title and commencement.*—(1) This Act may be called the Trivandrum Municipal Corporation (Dissolution) Amendment Act, 1979.

(2) It shall be deemed to have come into force on the 31st day of October, 1978.

2. *Amendment of section 6.*-In section 6 of the Trivandrum Municipal Corporation (Dissolution) Act, 1976 (8 of 1976) (hereinafter referred to as the principal Act),--

(a). in sub-section (1), for the figures, letters and words “1st day of November, 1978”, the figures, letters and words “1st day of October, 1979” shall be substituted;

(b). in sub-section (2), for the figures, letters and words “1st day of November, 1983”, the figures, letters and words “1st day of October, 1984” shall be substituted.

3. *Repeal and Saving.*-(1) The Trivandrum Municipal Corporation (Dissolution) Third Amendment Ordinance, 1978 (22 of 1978), is hereby repealed.

(2). Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.